

(2010) 08 KL CK 0159
In the High Court Of Kerala
Case No : Matrimonial Appeal No. 74 of 2007

Sreekumaran Nair

APPELLANT

Vs

Zeeta V.

RESPONDENT

Date of Decision : 04-08-2010

Acts Referred:

Hindu Marriage Act, 1955 — Section 13B

Citation : (2010) 08 KL CK 0159

Hon'ble Judges : R. Basant, J;M.C. Hari Rani, J

Bench : Division Bench

Advocate : M. Rajagopalan Nair, for the Appellant; Millu Dandapani, for the Respondent

Final Decision : Dismissed

Judgement

R. Basant, J.—This appeal is directed against the dismissal of an application filed by the appellant/husband for declaration of nullity of marriage. During the pendency of the proceedings, the parties were referred to the Mediator and they have settled all their outstanding disputes. The terms of settlement are enumerated in detail in the joint statement dt.02.11.09 filed by the parties in Mat.Appeal No. 73 of 2007.

2. It is submitted that the parties have already approached the Family Court with an application for dissolution of marriage by mutual consent u/s 13B of the Hindu Marriage Act. In these circumstances, this appeal may be dismissed as not pressed, submits the learned Counsel for the appellant.

3. We accept the said request. This appeal is, in these circumstances, dismissed as not pressed.